

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-398/ND/2017

In the matter of

Mr. Brij Bhushan Gupta

.. PETITIONER

Vs.

Ashoka Pulp and Paper (P) Ltd

.. RESPONDENT

SECTION :

Under Section 59 of Companies Act, 2017

Order delivered on 21.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)


For the Petitioner /applicant : Mr. Rakesh Kumar, Advocate

For the Respondent/Corporate Debtor : Dr. MK Pandey, Advocate

ORDER

Learned Counsel for the parties are present and seek some time to report the settlement in the matter and for this purpose, four weeks time is finally granted for reporting settlement.

Post the matter on 25.1.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
21.12.2017